

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 390/2020
State Vs. Raj Kumar
FIR No. 258/2013
PS Nangloi
U/s. 302/304B/120B/498A/34 IPC

06.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Rajender Prasad, Ld. Counsel for applicant/accused.

Reply to the bail application alongwith report regarding no previous involvement of the accused received from IO/SHO PS Nangloi.

Report received from the Central Jail No.04, Tihar, regarding satisfactory conduct of the accused during his custody in jail. As per report, accused Raj Kumar has already been granted interim bail from 23/04/2018 to 13/05/2018 and from 23/04/2019 to 30/04/2019 on various grounds by the concerned trial court.

 Contd..2..

State Vs. Raj Kumar

--2--

FIR No. 258/2013

PS Nangloi

The accused has been in J/c since the year 2013.

It seems that the trial court has already assessed the element of threat perception to the victim/witnesses from accused Raj Kumar. The same need not be assessed by this court in respect of accused Raj Kumar.

Accordingly, In view of prevailing threat from pandemic Covid-19, directions of Hon'ble High Powered Committee of Delhi High Court and to ensure social distancing in the jail, the application is allowed.

Accused Raj Kumar is admitted to interim bail of 30 days, subject to furnishing personal bond of Rs.25,000/- to satisfaction of concerned Jail Superintendent. The interim bail shall be subject to following conditions:

1. The accused shall not leave NCT of Delhi.
2. The accused shall not attempt to contact, threaten or otherwise influence the witnesses.
3. The accused shall maintain good and peaceful

behaviour.



Contd..3..

State Vs. Raj Kumar
FIR No. 258/2013
PS Nangloi

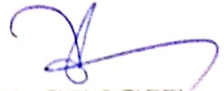
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The accused shall surrender before the concerned Trial Court/concerned Jail Superintendent on expiry of interim bail of 30 days or 07/07/2020, whichever is earlier.

The application is disposed of accordingly.

Copy of this order be sent to Ld. DLSA Counsel for applicant/accused, as prayed for.

Copy of this order be also sent to the concerned Jail Superintendent for compliance.


(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
06.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Rajesh Kumar
FIR No. 433/2016
PS Kirti Nagar
U/s. 308/34 IPC

06.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

None for accused.

Ld. Addl. PP has filed application for cancellation of interim bail granted to accused Rajesh Kumar vide order dated 28/03/2020 on the application dated 26/03/2020 forwarded by concerned Jail Superintendent for grant of interim bail to the accused.

In the application, that was forwarded by concerned Jail Superintendent without application of mind, the offence for which the accused was in judicial custody was mentioned as U/s. 308/34 IPC, instead of actual offence U/s. 304/34 IPC. For this reason, the application itself was misconceived, that rendered the bail order dated 28/03/2020 void and ineffective.

Contd..2..



State Vs. Rajesh Kumar
FIR No. 433/2016
PS Kirti Nagar

--2--


I have seen the report of Superintendent, Central Jail No.04, Tihar, who has tendered apology for the lapse.

The application of Ld. Addl. PP is considered and allowed. The order dated 28/03/2020 vide which accused Rajesh Kumar was granted interim bail of 45 days for the offence U/s. 308/34 IPC is revoked as void.

The accused may file separate application for grant of interim bail, if not granted earlier to this order, in view of directions of Hon'ble High Powered Committee of Delhi High Court.

The application is disposed of accordingly.

Copy of this order be sent to the concerned Jail Superintendent for compliance.


(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
06.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 667/2020
State Vs. Raj Kumar
FIR No. 294/2017
PS Mianwali Nagar
U/s. 302/307 IPC

06.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. R.P. Sarwan, Ld. Remand Advocate from DLSA for
the applicant / accused.

This is an application filed U/s. 439 CrPC on behalf of applicant/accused Raj Kumar for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Report received from the Central Jail No.04, Tihar, regarding satisfactory conduct of the accused during his custody in jail.



Contd..2..

State Vs. Raj Kumar
FIR No. 294/2017
PS Mianwali Nagar

--2--

Report still not received from IO/SHO PS Mianwali Nagar regarding previous involvement, if any, of the accused and threat perception to the victim / witnesses.

Issue notice to SHO PS Mianwali Nagar to report about threat perception to victim/witnesses from the accused and regarding his previous involvement.

Trial Court file not received from the concerned Court.

Put up with trial court record on 10/06/2020.



(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
06.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 419/2020
State Vs. Subham
FIR No. 362/2017
PS Punjabi Bagh
U/s. 307 IPC

06.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. R.P. Sarwan, Ld. Remand Advocate from DLSA for
the applicant / accused.

Reply to the bail application received from IO/SHO PS Punjabi Bagh. ASI Lal Chand, PS Punjabi Bagh has reported that the accused has not been involved in any other criminal case.

Report received from the Central Jail No.01, Tihar, regarding satisfactory conduct of the accused during his custody in jail.

The accused has been in J/c since the year 2017.

Accordingly, In view of prevailing threat from pandemic Covid-19, directions of Hon'ble High Powered Committee of Delhi High Court and to ensure social distancing in the jail, the application is allowed.

Contd..2..

State Vs. Subham
FIR No. 362/2017
PS Punjabi Bagh

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Accused Subham is admitted to interim bail of 30 days, subject to furnishing personal bond of Rs.25,000/- to satisfaction of concerned Jail Superintendent. The interim bail shall be subject to following conditions:

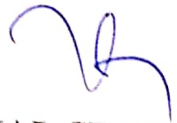
1. The accused shall not leave NCT of Delhi.
2. The accused shall not attempt to contact, threaten or otherwise influence the witnesses.
3. The accused shall maintain good and peaceful behaviour.

The accused shall surrender before the concerned Trial Court/concerned Jail Superintendent on expiry of interim bail of 30 days or 07/07/2020, whichever is earlier.

The application is disposed of accordingly.

Copy of this order be sent to Ld. DLSA Counsel for applicant/accused, as prayed for.

Copy of this order be also sent to the concerned Jail Superintendent for compliance.


(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
06.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 576/2020

State Vs. Sonu Bansal

FIR No. 648/2017

PS Ranhola

U/s. 302/34 IPC

06.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. B.L. Madhukar. Ld. Counsel for applicant/accused.

This is an application filed U/s. 439 CrPC on behalf of applicant/accused Sonu Bansal for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Reply to the bail application alongwith report regarding no previous involvement of the accused received from IO/SHO PS Ranhola.

Issue notice to concerned Jail Superintendent to report about conduct of the accused during judicial custody.

Contd..2..



State Vs. Sonu Bansal
FIR No. 648/2017
PS Ranhola

--2--

Trial Court file not received from the concerned Court.
Put up with trial court record on 08/06/2020.



(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
06.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 669/2020

State Vs. Sajda @ Suman

FIR No. 136/2017

PS Nangloi

U/s. 376/363/370A/372/373/366/120B IPC

& Section 6 POCSO Act & Section 9/10/11 PCM Act

06.06.2020


Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. R.P. Sarwan, Ld. Remand Advocate from DLSA for
the applicant / accused.

WSI Reena, PS Nangloi.

The accused has applied for supply of complete certified copy of charge sheet and its annexures, alongwith all order sheets of the concerned Court. The present application be forwarded for necessary action to office of DLSA, West.

The application be sent to office of DLSA, West,
forthwith.


(VISHAL SINGH)
ASJ-03, WEST,
TIS HAZARI COURTS
06.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Chander Pal
FIR No. 585/2017
PS Ranhola
U/s. 302/34 IPC**

06.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Rajendra Prasad, Ld. Remand Advocate from DLSA
for applicant/accused.

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Chander Pal for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Report received from concerned Superintendent, Central Jail No. 03, Tihar Jail, regarding satisfactory conduct of the accused during his custody in jail.




Contd..2..

**State Vs Chander Pal
FIR No. 585/2017
PS Ranhola
U/s. 302/34 IPC**

-2-

Issue notice to the IO/SHO, PS Ranhola to report about threat perception to the victim / witnesses and previous involvement report of applicant/accused for NDOH.

Put up for receipt of report and consideration of bail application for 10.06.2020.


**(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST
TIS HAZARI COURTS
DELHI/06.06.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Brij Kishore
FIR No. 554/2014
PS Ranhola
U/s. 302/34 IPC**

06.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.

**Sh. Rajendra Prasad, Ld. Remand Advocate from DLSA
for applicant/accused.**

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Brij Kishore for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Reply / report to the present application received from SI Amit Rathee, PS Ranhola alongwith report regarding no previous involvement of the applicant/accused in any other criminal case.

Contd..2..



State Vs Brij Kishore
FIR No. 554/2014
PS Ranhola
U/s. 302/34 IPC

-2-

Report received from the concerned Superintendent, Central Jail No. 03, Tihar Jail, regarding satisfactory conduct of the accused during his custody in jail.

Accused has been in JC since 10.09.2014 for the offence punishable under Section 302/34 IPC.

In view of prevailing threat from pandemic Covid-19, directions of Hon'ble High Powered Committee of Delhi High Court and to ensure social distancing in the jail, the application is allowed.

Accused Brij Kishore is admitted to interim bail of 30 days, subject to furnishing personal bond of Rs.25,000/- to satisfaction of concerned Jail Superintendent. The interim bail shall be subject to following conditions:

1. The accused shall not leave NCT of Delhi.
2. The accused shall not attempt to contact, threaten or otherwise influence the witnesses.
3. The accused shall maintain good and peaceful behaviour.



Contd..3..

State Vs Brij Kishore
FIR No. 554/2014
PS Ranhola
U/s. 302/34 IPC


-3-

The accused shall surrender before the concerned Trial Court/concerned Jail Superintendent on expiry of interim bail of 30 days or 06.07.2020, whichever is earlier.

The application is disposed of accordingly.

Copy of this order be given dasti to Ld. Counsel for accused, as prayed for.

Copy of this order be also sent to the concerned Jail Superintendent for compliance.


(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST
TIS HAZARI COURTS
DELHI/06.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Pintoo Kumar
FIR No. 258/2013
PS Nihal Vihar
U/s. 302/120B/34 IPC**

06.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.
Sh. Rajendra Prasad, Ld. Remand Advocate from DLSA for applicant/accused.
Sh. Mahesh Patel, Ld. Private counsel for applicant/accused.

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Pintoo Kumar for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Reply / report to the present bail application still not received from concerned SHO.

Report received from the Central Jail No. 10, Rohini Jail, regarding satisfactory conduct of the accused during his custody in jail.



Contd..2..

**State Vs Pintoo Kumar
FIR No. 258/2013
PS Nihal Vihar
U/s. 302/120B/34 IPC**

-2-

Issue notice to the IO/SHO, PS Nihal Vihar to report about threat perception to the victim / witnesses and previous involvement report of applicant/accused for NDOH.

Put up for receipt of report and consideration of bail application for 08.06.2020.



**(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST
TIS HAZARI COURTS
DELHI/06.06.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Dharamveer
FIR No. 51/2015
PS Mianwali Nagar
U/s. 302/307/394/397/411/34 IPC**

06.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Rajendra Prasad, Ld. Remand Advocate from DLSA
for applicant/accused.

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Dharamveer for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Report received from the concerned Superintendent, Central Jail No. 03, Tihar Jail, regarding satisfactory conduct of the accused during his custody in jail.



Contd..2..

State Vs Dharamveer
FIR No. 51/2015
PS Mianwali Nagar
U/s. 302/307/394/397/411/34 IPC

-2-

Reply / report to the present application received from Inspector Manoj Bhatia, PS Paschim Vihar (West) with report regarding previous involvement of applicant/accused in other criminal case FIR No. 747/2006, PS Nangloi U/S 323/341/34 IPC.

The application is not covered under criteria laid down by Hon'ble High Powered Committee of Delhi High Court. Hence, the bail application is dismissed.

Copy of the order be given dasti to Ld. DLSA counsel as prayed for.



(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST
TIS HAZARI COURTS
DELHI/06.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 496/2020
State Vs. Pintoo Kumar
FIR No. 165/2017
PS Punjabi Bagh
U/s. 304B/498A/34 IPC

06.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Ms. Nandita Abrol Ld. Counsel for applicant/accused has appeared through video conferencing, through Whatsapp video call at her mobile no. 9899970368 called through mobile no. 9013121289 of Court Ahlmad, Sh. Yogesh Kumar.

Ld. Counsel for applicant/accused could not be contacted through WEBEX due to connectivity issue. For this reason, video conferencing has been conducted through Whatsapp video call.

The video call conference has been conducted on speaker mode so that the submissions made by Ld. Counsel for applicant/accused is visible and audible to all the persons present in the court room.

 Contd..2..

State Vs. Pintoo Kumar
FIR No. 165/2017
PS Punjabi Bagh

--2--

This is an application filed U/s. 439 CrPC on behalf of applicant/accused Pintoo Kumar for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Reply to the bail application alongwith report regarding no previous involvement of the accused received from IO/SHO PS Punjabi Bagh.

Report received from the Central Jail No.07, Tihar, regarding satisfactory conduct of the accused during his custody in jail.

The accused has been in J/c since the year 2017.

Accordingly, In view of prevailing threat from pandemic Covid-19, directions of Hon'ble High Powered Committee of Delhi High Court and to ensure social distancing in the jail, the application is allowed.

Accused Pintoo Kumar is admitted to interim bail of 30 days, subject to furnishing personal bond of Rs.25,000/- to satisfaction of concerned Jail Superintendent. The interim bail shall be subject to following conditions:

1. The accused shall not leave NCT of Delhi.

Contd..3..



State Vs. Pintoo Kumar
FIR No. 165/2017
PS Punjabi Bagh

--3--


2. The accused shall not attempt to contact, threaten or otherwise influence the witnesses.
3. The accused shall maintain good and peaceful behaviour.

The accused shall surrender before the concerned Trial Court/concerned Jail Superintendent on expiry of interim bail of 30 days or 07/07/2020, whichever is earlier.

The application is disposed of accordingly.

Copy of this order be given to Ld. Counsel for applicant/accused through Whatsapp for intimation.

Copy of this order be also sent to the concerned Jail Superintendent for compliance.


(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
06.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03.
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Bharat @ Billo
FIR No. 231/2014
PS Patel Nagar
U/s. 302/323/341/34 IPC**

06.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Ms. Madhu Kalia, Ld. Counsel for applicant/accused.

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Bharat @ Billo for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Report received from the Central Jail No. 03, Tihar Jail, regarding satisfactory conduct of the accused during his custody in jail.



Contd..2..

State Vs Bharat @ Billo
FIR No. 231/2014
PS Patel Nagar
U/s. 302/323/341/34 IPC

-2-

Report received from SI Kamal Sharma alongwith report regarding previous involvement. As per reply, there is no other criminal case pending against applicant/accused. The applicant/accused has already been acquitted in case FIR No. 144/2008, PS Anand Parbat.

Accused has been in JC since 24.04.2014 for the offence punishable under Section 302/323/341/34 IPC.

In view of prevailing threat from pandemic Covid-19, directions of Hon'ble High Powered Committee of Delhi High Court and to ensure social distancing in the jail, the application is allowed.

Accused Bharat @ Billo is admitted to interim bail of 30 days, subject to furnishing personal bond of Rs.25,000/- to satisfaction of concerned Jail Superintendent. The interim bail shall be subject to following conditions:

1. The accused shall not leave NCT of Delhi.
2. The accused shall not attempt to contact, threaten or otherwise influence the witnesses.
3. The accused shall maintain good and peaceful behaviour.



Contd..3..

State Vs Bharat @ Billo
FIR No. 231/2014
PS Patel Nagar
U/s. 302/323/341/34 IPC

-3-

The accused shall surrender before the concerned Trial Court/concerned Jail Superintendent on expiry of interim bail of 30 days or 06.07.2020, whichever is earlier.

The application is disposed of accordingly.

Copy of this order be given dasti to Ld. Counsel for accused, as prayed for.

Copy of this order be also sent to the concerned Jail Superintendent for compliance.



(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST
TIS HAZARI COURTS
DELHI/06.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Cash @ Sidharth
FIR No. 148/2017
PS Khyala
U/s. 302/379/34 IPC**

06.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.

**Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.
Sh. Arpan Rathore & Sh. Abhishek Rajput, Ld. Counsels
for applicant/accused.**

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Cash @ Sidharth for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

 **Contd..2..**

State Vs Cash @ Sidharth
FIR No. 148/2017
PS Khyala
U/s. 302/379/34 IPC

-2-

Report from Inspector Arvind Kumar, PS Khyala already received. As per which, the applicant/accused is also involved in case FIR 127/2017, PS Nabi Karim, FIR No. 142/2017, PS Nabi and FIR No. 231/2018, PS Subzi Mandi.

As per report received from concerned Jail Superintendent, the conduct of the accused in the jail is unsatisfactory and he has been given punishment ticket for violating the jail rules thrice.

The application is not covered under criteria laid down by Hon'ble High Powered Committee of Delhi High Court. Hence, the bail application is dismissed.

Copy of the order be given dasti to Ld. Counsel for applicant/accused, as prayed for.



(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST
TIS HAZARI COURTS
DELHI/06.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Jatin Khatri
FIR No. 599/2014
PS Patel Nagar
U/s. 307/34 IPC**

06.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Rajendra Prasad, Ld. Remand Advocate from DLSA
for applicant/accused.

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Jatin Khatri for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Report received from the concerned Superintendent, Central Jail No. 03, Tihar Jail, regarding satisfactory conduct of the accused during his custody in jail.

 Contd..2..

State Vs Jatin Khatri
FIR No. 599/2014
PS Patel Nagar
U/s. 307/34 IPC

-2-

As per trial court record, applicant/ accused Jatin Khatri is involved in another case FIR 312/2014, u/s 393/506/34 IPC read with Section 25 Arms Act PS Ganaur, District Sonipat, Haryana.

The application is not covered under criteria laid down by Hon'ble High Powered Committee of Delhi High Court. Hence, the bail application is dismissed.

Copy of the order be given dasti to Ld. DLSA counsel as prayed for.



(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST
TIS HAZARI COURTS
DELHI/06.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Vikas
FIR No. 541/2017
PS 541/2017
U/s. 302/201/34 IPC**

06.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Rajendra Prasad, Ld. Remand advocate from DLSA
for applicant/accused.

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Vikas for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Report received from the concerned Superintendent, Central Jail No. 03, Tihar Jail, regarding satisfactory conduct of the accused during his custody in jail.



Contd..2..

State Vs Vikas
FIR No. 541/2017
PS 541/2017
U/s. 302/201/34 IPC


-2-

Report received from Inspector Sahi Ram, PS Ranhola alongwith report regarding previous involvement. As per reply, there is no other criminal case pending against applicant/accused. However, it is reported that the applicant/accused is resident of Sitamarhi, Bihar.

Accused cannot be allowed to go outside the territory of NCT of Delhi in order to prevent the spread of COVID-19.

Accordingly, the present application is dismissed.

Copy of this order be given dasti to Ld. DLSA Counsel for accused, as prayed for.


(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST
TIS HAZARI COURTS
DELHI/06.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Jatin Sachdeva @ Vinay
FIR No. 1064/2015
PS Punjabi Bagh
U/s. 302/34 IPC & 25/27/54/29 Arms Act**

06.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Rajendra Prasad, Ld. Remand Advocate from DLSA
for applicant/accused.

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Jatin Sachdeva @ Vinay for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Report received from the concerned Superintendent, Central Jail No. 8/9, Tihar Jail, regarding satisfactory conduct of the accused during his custody in jail.



Contd..2..

State Vs Jatin Sachdeva @ Vinay
FIR No. 1064/2015
PS Punjabi Bagh
U/s. 302/34 IPC & 25/27/54/29 Arms Act

-2-

Report still not received from SHO, PS Punjabi Bagh.

Issue notice to the IO/SHO, PS Punjabi Bagh to report about threat perception to the victim / witnesses and previous involvement report of applicant/accused for NDOH.

Put up for receipt of report and consideration of bail application for 10.06.2020.



(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST
TIS HAZARI COURTS
DELHI/06.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Sachin Tyagi
FIR No. 643/2017
PS Ranhola
U/s. 302/34 IPC**

06.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Rajendra Prasad, Ld. Remand Advocate from DLSA
for applicant/accused.

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Sachin Tyagi for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Report from the concerned Jail Superintendent regarding satisfactory conduct of applicant/accused in JC, has already been received.



Contd..2..

State Vs Sachin Tyagi
FIR No. 643/2017
PS Ranhola
U/s. 302/34 IPC


-2-

Report received from SI Prem Yadav, PS Ranhola alongwith report regarding previous involvement. As per reply, there is no other criminal case pending against applicant/accused. However, it is reported that the applicant/accused is resident of Modinagar, Ghaziabad, UP.

Accused cannot be allowed to go outside the territory of NCT of Delhi in order to prevent the spread of COVID-19.

Accordingly, the present application is dismissed.

Copy of this order be given dasti to Ld. DLSA Counsel for accused, as prayed for.


(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST
TIS HAZARI COURTS
DELHI/06.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Manoj Mahto
FIR No. 159/2016
PS Patel Nagar
U/s. 302/34 IPC**

06.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Rajendra Prasad, Ld. Remand Advocate from DLSA
for applicant/accused.

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Manoj Mahto for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Reply to the present application received from SI Kamal Sharma alongwith report regarding no previous involvement of the applicant/accused in any other criminal case.



Contd..2..

State Vs Manoj Mahto
FIR No. 159/2016
PS Patel Nagar
U/s. 302/34 IPC

-2-

Report received from the concerned Superintendent, Central Jail No. 8/9, Tihar Jail, regarding satisfactory conduct of the accused during his custody in jail.

Trial Court record perused.

Accused has been in JC since 14.02.2016 for the offence punishable under Section 302/34 IPC.

In view of prevailing threat from pandemic Covid-19, directions of Hon'ble High Powered Committee of Delhi High Court and to ensure social distancing in the jail, the application is allowed.

Accused Manoj Mahto is admitted to interim bail of 30 days, subject to furnishing personal bond of Rs.25,000/- to satisfaction of concerned Jail Superintendent. The interim bail shall be subject to following conditions:

1. The accused shall not leave NCT of Delhi.
2. The accused shall not attempt to contact, threaten or otherwise influence the witnesses.
3. The accused shall maintain good and peaceful behaviour.



Contd..3..

State Vs Manoj Mahto
FIR No. 159/2016
PS Patel Nagar
U/s. 302/34 IPC


-3-

The accused shall surrender before the concerned Trial Court/concerned Jail Superintendent on expiry of interim bail of 30 days or 06.07.2020, whichever is earlier.

The application is disposed of accordingly.

Copy of this order be given dasti to Ld. Counsel for accused, as prayed for.

Copy of this order be also sent to the concerned Jail Superintendent for compliance.


(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST
TIS HAZARI COURTS
DELHI/06.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Chiranjeev @ Sagar
FIR No. 231/2014
PS Patel Nagar
U/s. 302/323/341/34 IPC**

06.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Ms. Madhu Kalia, Ld. Counsel for applicant/accused.

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Chiranjeev @ Sagar for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Report received from the Central Jail No. 03, Tihar Jail, regarding satisfactory conduct of the accused during his custody in jail.



Contd..2..

State Vs Chiranjeev @ Sagar
FIR No. 231/2014
PS Patel Nagar
U/s. 302/323/341/34 IPC

-2-

Report received from SI Kamal Sharma alongwith report regarding previous involvement. As per reply, there is no other criminal case pending against applicant/accused.

Accused has been in JC since 24.04.2014 for the offence punishable under Section 302/323/341/34 IPC.

In view of prevailing threat from pandemic Covid-19, directions of Hon'ble High Powered Committee of Delhi High Court and to ensure social distancing in the jail, the application is allowed.

Accused Chiranjeev @ Sagar is admitted to interim bail of 30 days, subject to furnishing personal bond of Rs.25,000/- to satisfaction of concerned Jail Superintendent. The interim bail shall be subject to following conditions:

1. The accused shall not leave NCT of Delhi.
2. The accused shall not attempt to contact, threaten or otherwise influence the witnesses.
3. The accused shall maintain good and peaceful behaviour.



Contd..3..

State Vs Chiranjeev @ Sagar
FIR No. 231/2014
PS Patel Nagar
U/s. 302/323/341/34 IPC

-3-

The accused shall surrender before the concerned Trial Court/concerned Jail Superintendent on expiry of interim bail of 30 days or 06.07.2020, whichever is earlier.

The application is disposed of accordingly.

Copy of this order be given dasti to Ld. Counsel for accused, as prayed for.

Copy of this order be also sent to the concerned Jail Superintendent for compliance.



(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST
TIS HAZARI COURTS
DELHI/06.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 316/2020
State Vs. Riyaz Ahmad
FIR No. 1128/2015
PS Hari Nagar
U/s. 302/201/34 IPC

06.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Ms. Secma Mishra, Ld. Counsel for applicant/accused has appeared through video conferencing, through Whatsapp video call at her mobile no. 9811980140 called through mobile no. 9958227234 of Court Reader Sh. Rajesh Kumar

Ld. Counsel for applicant/accused could not be contacted through WEBEX meeting due to connectivity issue. For this reason, video conferencing has been conducted through Whatsapp video call.

The video call conference has been conducted on speaker mode so that the submissions made by Ld. Counsel for applicant/accused is visible and audible to all the persons present in the court room.

Contd..2..



State Vs. Riyaz Ahmad
FIR No. 1128/2015
PS Hari Nagar

--2--

As per report received from concerned Jail Superintendent, the conduct of the accused in the jail is unsatisfactory and he has been given punishment ticket for violating the jail rules on multiple occasions.

Secondly, as per report received from IO/SHO PS Hari Nagar, accused Riyaz Ahmad has previous criminal history of involvement in case FIR nos:-

1. 575/2006, PS Seelam Pur, U/s. 25/54/59 Arms Act.
2. 448/2006, PS Welcome, U/s. 457/380/411/34 IPC.
3. 878/2006, PS Welcome, U/s. 25/54/59 Arms Act.
4. 366/2010, PS Hari Nagar, U/s. 324 IPC.
5. 143/2011, PS Hari Nagar, U/s. 324 IPC.
6. 763/2007, PS Welcome, U/s. 302/307/394/397 IPC &
Section 25 Arms Act.
7. 576/2006, PS Seelam Pur, U/s. 25 Arms Act.
8. 389/2007, PS Welcome U/s. 25 Arms Act.
9. 58/2008, PS Chankya Puri, U/s. 302/201/34 IPC.



Contd..3..

State Vs. Riyaz Ahmad
FIR No. 1128/2015
PS Hari Nagar

--3--

Considering the conduct of accused in jail and previous involvement of the accused in as many as 09 other similar heinous offences, the present application is not covered under criteria laid down by Hon'ble High Powered Committee of Delhi High Court. Hence, the interim bail application is dismissed.

The interim bail application is disposed of accordingly.

Copy of this order be given dasti to Ld. Counsel for applicant/accused through Whatsapp for intimation.



(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
06.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 496/2020
State Vs. Pintoo Kumar
FIR No. 165/2017
PS Punjabi Bagh
U/s. 304B/498A/34 IPC

06.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Ms. Nandita Abrol Ld. Counsel for applicant/accused has appeared through video conferencing, through Whatsapp video call at her mobile no. 9899970368 called through mobile no. 9013121289 of Court Ahlmad, Sh. Yogesh Kumar.

Ld. Counsel for applicant/accused could not be contacted through WEBEX due to connectivity issue. For this reason, video conferencing has been conducted through Whatsapp video call.

The video call conference has been conducted on speaker mode so that the submissions made by Ld. Counsel for applicant/accused is visible and audible to all the persons present in the court room.

 Contd..2..

State Vs. Pintoo Kumar
FIR No. 165/2017
PS Punjabi Bagh

==2==

This is an application filed U/s. 439 CrPC on behalf of applicant/accused Pintoo Kumar for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Reply to the bail application alongwith report regarding no previous involvement of the accused received from IO/SHO PS Punjabi Bagh.

Report received from the Central Jail No.07, Tihar, regarding satisfactory conduct of the accused during his custody in jail.

The accused has been in J/c since the year 2017.

Accordingly, In view of prevailing threat from pandemic Covid-19, directions of Hon'ble High Powered Committee of Delhi High Court and to ensure social distancing in the jail, the application is allowed.

Accused Pintoo Kumar is admitted to interim bail of 30 days, subject to furnishing personal bond of Rs.25,000/- to satisfaction of concerned Jail Superintendent. The interim bail shall be subject to following conditions:

1. The accused shall not leave NCT of Delhi.

Contd..3..



State Vs. Pintoo Kumar
FIR No. 165/2017
PS Punjabi Bagh

--3--


2. The accused shall not attempt to contact, threaten or otherwise influence the witnesses.
3. The accused shall maintain good and peaceful behaviour.

The accused shall surrender before the concerned Trial Court/concerned Jail Superintendent on expiry of interim bail of 30 days or 07/07/2020, whichever is earlier.

The application is disposed of accordingly.

Copy of this order be given to Ld. Counsel for applicant/accused through Whatsapp for intimation.

Copy of this order be also sent to the concerned Jail Superintendent for compliance.


(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
06.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Dharamveer
FIR No. 51/2015
PS Mianwali Nagar
U/s. 302/307/394/397/411/34 IPC**

06.06.2020

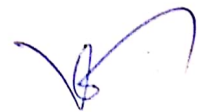
This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.

**Sh. Rajendra Prasad, Ld. Remand Advocate from DLSA
for applicant/accused.**

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Dharamveer for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Report received from the concerned Superintendent, Central Jail No. 03, Tihar Jail, regarding satisfactory conduct of the accused during his custody in jail.



Contd..2..


State Vs Dharamveer
FIR No. 51/2015
PS Mianwali Nagar
U/s. 302/307/394/397/411/34 IPC

-2-

Reply / report to the present application received from Inspector Manoj Bhatia, PS Paschim Vihar (West) with report regarding previous involvement of applicant/accused in other criminal case FIR No. 747/2006, PS Nangloi U/S 323/341/34 IPC.

The application is not covered under criteria laid down by Hon'ble High Powered Committee of Delhi High Court. Hence, the bail application is dismissed.

Copy of the order be given dasti to Ld. DLSA counsel as prayed for.


(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST
TIS HAZARI COURTS
DELHI/06.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Pintoo Kumar
FIR No. 258/2013
PS Nihal Vihar
U/s. 302/120B/34 IPC**

06.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Rajendra Prasad, Ld. Remand Advocate from DLSA for applicant/accused.

Sh. Mahesh Patel, Ld. Private counsel for applicant/accused.

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Pintoo Kumar for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Reply / report to the present bail application still not received from concerned SHO.

Report received from the Central Jail No. 10, Rohini Jail, regarding satisfactory conduct of the accused during his custody in jail.



Contd..2..

**State Vs Pintoo Kumar
FIR No. 258/2013
PS Nihal Vihar
U/s. 302/120B/34 IPC**

-2-

Issue notice to the IO/SHO, PS Nihal Vihar to report about threat perception to the victim / witnesses and previous involvement report of applicant/accused for NDOH.

Put up for receipt of report and consideration of bail application for 08.06.2020.



**(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST
TIS HAZARI COURTS
DELHI/06.06.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Brij Kishore
FIR No. 554/2014
PS Ranhola
U/s. 302/34 IPC**

06.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Rajendra Prasad, Ld. Remand Advocate from DLSA
for applicant/accused.

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Brij Kishore for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Reply / report to the present application received from SI Amit Rathee, PS Ranhola alongwith report regarding no previous involvement of the applicant/accused in any other criminal case.

Contd..2..



State Vs Brij Kishore
FIR No. 554/2014
PS Ranhola
U/s. 302/34 IPC

-2-

Report received from the concerned Superintendent, Central Jail No. 03, Tihar Jail, regarding satisfactory conduct of the accused during his custody in jail.

Accused has been in JC since 10.09.2014 for the offence punishable under Section 302/34 IPC.

In view of prevailing threat from pandemic Covid-19, directions of Hon'ble High Powered Committee of Delhi High Court and to ensure social distancing in the jail, the application is allowed.

Accused Brij Kishore is admitted to interim bail of 30 days, subject to furnishing personal bond of Rs.25,000/- to satisfaction of concerned Jail Superintendent. The interim bail shall be subject to following conditions:

1. The accused shall not leave NCT of Delhi.
2. The accused shall not attempt to contact, threaten or otherwise influence the witnesses.
3. The accused shall maintain good and peaceful behaviour.



Contd..3..

State Vs Brij Kishore
FIR No. 554/2014
PS Ranhola
U/s. 302/34 IPC


-3-

The accused shall surrender before the concerned Trial Court/concerned Jail Superintendent on expiry of interim bail of 30 days or 06.07.2020, whichever is earlier.

The application is disposed of accordingly.

Copy of this order be given dasti to Ld. Counsel for accused, as prayed for.

Copy of this order be also sent to the concerned Jail Superintendent for compliance.


(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST
TIS HAZARI COURTS
DELHI/06.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Chander Pal
FIR No. 585/2017
PS Ranhola
U/s. 302/34 IPC**

06.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Rajendra Prasad, Ld. Remand Advocate from DLSA
for applicant/accused.

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Chander Pal for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Report received from concerned Superintendent, Central Jail No. 03, Tihar Jail, regarding satisfactory conduct of the accused during his custody in jail.




Contd..2..

State Vs Chander Pal
FIR No. 585/2017
PS Ranhola
U/s. 302/34 IPC

-2-

Issue notice to the IO/SHO, PS Ranhola to report about threat perception to the victim / witnesses and previous involvement report of applicant/accused for NDOH.

Put up for receipt of report and consideration of bail application for 10.06.2020.


(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST
TIS HAZARI COURTS
DELHI/06.06.2020

IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI

State Vs Rajesh Singh Lamba
FIR No. 486/2013
PS Tilak Nagar
U/s. 302/201/120B/34 IPC & 25/27/54/59 Arms Act

06.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Vikas Padora, Ld. Counsel for applicant/accused has appeared through video conferencing, through Whatsapp video call at his mobile no. 9999195702 called through mobile no. 9958227234 of Reader Sh. Rajesh Kumar.

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Rajesh Singh Lamba for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Reply / report received from Inspector Gursewak Singh,
PS Tilak Nagar.



Contd..2..

State Vs Rajesh Singh Lamba
FIR No. 486/2013
PS Tilak Nagar
U/s. 302/201/120B/34 IPC & 25/27/54/59 Arms Act

-2-

As per record, applicant/accused Rajesh Singh Lamba @ Pintoo is facing trial for murder of his real brother Jitender Lamba. The residential address of applicant/accused and the deceased is same. Moreover, two of the co-accused persons are still absconding and have been declared proclaimed offenders by the Court. In these circumstances, it becomes important to require report of threat perception to remaining family members of the deceased.

Issue notice to complainant through IO/SHO, PS Tilak Nagar to state about threat perception from the applicant/accused.

Put up for report and consideration of interim bail application on 10.06.2020.


(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST
TIS HAZARI COURTS
DELHI/06.06.2020